

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**



OA No. 100/1990/2020
MA No. 100/2684/2020

This the 15th day of January, 2021

Through Video Conferencing

Hon'ble Ms. Aradhana Johri, Member (A)

Prakash Chander Sharma, aged about 69 years, Grade-C,
S/o Sh. Gauri Dutt Sharma,
Junior Scientific Assistant (Retired)
R/o B-113, Sector-19-B,
Noida, Gautam Budha Nagar,
Uttar Pradesh.

...Applicant

(By advocate: Shri Laxmi Kant Sharma)

Versus

1. The Senior Accounts Officer,
Office of Principal Controller of Defence Accounts (Pension)
Draupadighat, Allahabad, U.P.-211014.
2. Directorate General of Supplies and Transport
Quarter Master General's Branch (ST-7&8)
P-11, Havlock, Lines, Lucknow Road,
Timarpur, Delhi-110054.

...Respondents

(By advocate: Shri B.L. Wanchoo)

ORDER (ORAL)

The applicant was serving under respondents as Junior Scientific Assistant and retired under Voluntary Retirement Scheme on 31.05.1995. He has prayed for refixation of his pension from 01.01.1996 and payment of arrears for the same.

2. Shri B.L. Wanchoo, learned counsel appearing for respondents stated that the bill for the same has been prepared by Respondent No.2, i.e., Directorate General of Supplies and Transport, Lucknow Road, Timarpur, Delhi and has been sent to Respondent No. 1, i.e., O/o Principal Controller of Defence Accounts (Pension), who has to take the necessary action on the same.

3. At this stage, both learned counsels agree that directions may be passed for disposal of this matter. Accordingly, respondents are directed to pass a reasoned and speaking order as per law within a period of three months from the date of receipt of certified copy of this order.

4. OA is disposed of accordingly. Pending MA also stands disposed of. No order as to costs.

(Aradhana Johri)
Member (A)

/jk/akshaya/